

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 20178 of 2019

[Arising out of the Order-in-Appeal No. COC-EXCUS-000-APP-338-341-2018 dated 04.05.2018 passed by the Commissioner of Central Taxes & Central Excise (Appeals), Cochin]

The Thrickodithanam Service Co Operative Bank Ltd

No. 178, Thrickodithanam P O,
Changanachery,
Kerala - 686105

.....Appellant

VERSUS

**Commissioner of Central Excise and Service Tax
Trivandrum**

TC No. 26/334, ICE Bhavan, Press Club Road,
Trivandrum – 695001

..... Respondent

AND

Service Tax Appeal No. 20179 of 2019

[Arising out of the Order-in-Appeal No. COC-EXCUS-000-APP-338-341-2018 dated 04.05.2018 passed by the Commissioner of Central Taxes & Central Excise (Appeals), Cochin]

The Thrickodithanam Service Co Operative Bank Ltd

No. 178, Thrickodithanam P O,
Changanachery,
Kerala - 686105

.....Appellant

VERSUS

**Commissioner of Central Excise and Service Tax
Trivandrum**

TC No. 26/334, ICE Bhavan, Press Club Road,
Trivandrum – 695001

..... Respondent

WITH

Service Tax Appeal No. 20180 of 2019

[Arising out of the Order-in-Appeal No. COC-EXCUS-000-APP-338-341-2018 dated 04.05.2018 passed by the Commissioner of Central Taxes & Central Excise (Appeals), Cochin]

The Thrickodithanam Service Co Operative Bank Ltd

No. 178, Thrickodithanam P O,
Changanachery,
Kerala - 686105

.....Appellant

VERSUS

Commissioner of Central Excise and Service Tax

Trivandrum

TC No. 26/334, ICE Bhavan, Press Club Road,
Trivandrum – 695001

..... Respondent

Appearance

None for Appellant

Mr. Rajashekar, Authorized Representative for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER Nos. 21887-21889 of 2025

Date of Hearing: 21.11.2025

Date of Decision: 21.11.2025

AS PER: R. BHAGYA DEVI

When the appeals came up for hearing, Learned Counsel for the appellant through letter submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has

also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasi